GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:989 ANSWERED ON:28.11.2011 MOTOR VEHICLES ACT, 1988 Antony Shri Anto

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has taken note of the difficulties being faced by the differently abled persons due to certain provisions in the Motor Vehicles Act, 1988 regarding 'invalid carriage';
- (b) if so, whether the Government is considering to amend these provisions;
- (c) if so, the details thereof;
- (d) whether the Government has also received any complaints/ representations from persons with disability highlighting their problems; and
- (e) if so, the details thereof alongwith the remedial steps taken/ proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (e) To facilitate the mobility of physically handicapped persons, this Ministry had laid down a detailed procedure for alteration in two wheeled vehicles in July 2008 to allow the State Governments to approve such cases. Taking into account representations received on this matter fresh guidelines have been issued by this Ministry to the concerned authorities in all the States/UTs on 5th May, 2011 regarding alteration of motor vehicles to further ease the problems faced by the physically challenged persons.